

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 740 of 2019

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Sudhir Beck & Anr. ----- Petitioners

Versus

The State of Jharkhand & Ors. -- --- Opp. Parties

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
Through Video Conferencing

For the Petitioners : Mr. Saurav Arun, Adv.
For the State : Mr. Manoj Kumar, G.A.-III

05/10.09.2021 Learned counsel for the petitioners Mr. Saurav Arun submits that even after having withdrawn the Letters Patent Appeals bearing no. 53/2020 and 163/2020 arising out of the order under offence, the officials of the State i.e. opposite party no.4 District Superintendent of Education, Simdega has not complied with the order under offence in letter and spirit as the promotional benefits under office order dated 7th July 1992 and 17th July 1992 in case of individual petitioners have not been restored despite the order of cancellation of such promotional benefits dated 29th March 2010, have been quashed by the learned Writ Court. Instead, in a purported compliance of the order under offence, the reasoned order at Annexure-B has chosen to confer notional benefits in favour of the petitioners with effect from the respective dates in 1988 and 1992 in the tabular chart indicated therein.

Learned counsel for the State Mr. Manoj Kumar prays for one indulgence to deliberate over the matter with the concerned officials/opposite parties and come back with appropriate response.

As prayed for, matter be listed on 24th September 2021.

(Aparesh Kumar Singh, J.)

Shamim/